

HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

MOST IMMEDIATE

No. _____/DHC/GAZ.IIB/G-8/AFT/2024

Dated:

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To,

The Deputy Director (Doc)
Armed Forces Tribunal,
Principal Bench, West Block-8,
Sector-8, R.K.Puram, New Delhi.

Sub.: Repatriation of Sh.Dharmender Rana, DHJS, presently posted as Principal Registrar, Armed Forces Tribunal, Principal Bench, New Delhi, on deputation basis, to his parent cadre.

Sir,

I am directed to say that considering the Action Plan for Arrears Reduction in District Judiciary [formulated by the 'Committee for Model Case Flow Management Rules for Trial Courts, District Appellate Courts, High Courts and to suggest a plan for reduction of arrears in the High Courts and District Courts' of the Hon'ble Supreme Court], the pendency of cases in the Delhi District Courts, the number of judicial officers on non-Court postings and the deliberations on the issue in the meeting with the aforesaid Committee and otherwise, Hon'ble the Acting Chief Justice has been pleased to order repatriation of Sh.Dharmender Rana, DHJS, presently posted as Principal Registrar, Armed Forces Tribunal, Principal Bench, New Delhi, on deputation basis, to his parent cadre.

You are, therefore, requested to relieve Sh.Dharmender Rana, DHJS, latest by 31.08.2024, so as to enable him to join his parent cadre.

Yours sincerely,

1813

(Rakesh Kumar)
Deputy Registrar (Gaz. IIB)
For Registrar General

Endst. No. _____/DHC/GAZ.IIB/G-8/AFT/2024

Dated:

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (Hqrs.), Tis Hazari Courts, Delhi.
2. Sh.Dharmender Rana, DHJS, presently posted as Principal Registrar, Armed Forces Tribunal, Principal Bench, New Delhi, on deputation basis, with the request to report to the Principal District & Sessions Judge (Hqrs.), Tis Hazari Courts, Delhi, on being relieved.

O.P. (Stall. Bd)

T.P. + 2-10-11-20
00/08/24

1. The Joint Registrar (Gazette-IA), Delhi High Court, New Delhi.
1. The Joint Registrar (Gazette-IB), Delhi High Court, New Delhi.

(Amit Narayan Bharthuar)
Assistant Registrar (Gaz.-IIB)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. 28296-336 / F. 5(1)/2024

Dated, Delhi the _____

Subj: Repatriation of Sh. Dharmender Rana, DHJS, presently posted as Principal Registrar, Armed Forces Tribunal, Principal Bench, New Delhi, on deputation basis, to his parent cadre.

Copy forwarded along with its enclosure for information and necessary action to:-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Case Taking Branch, Computer Branch, I.T. Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The 'LAYERS' Section, for uploading on 'LAYERS'.

23413
Website

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(Mukesh Kumar Gupta)
District Judge (Commercial Court)-07/
Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)
Delhi